



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT:::LEGISLATIVE BRANCH

NOTIFICATION

The 19th October, 2020

No. LGL.150/2008/89.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 12th October, 2020 is hereby published for general information.

ASSAM ACT NO. XVII OF 2020

(Received the assent of the Governor on 12th October, 2020)

THE NATIONAL LAW UNIVERSITY AND JUDICIAL ACADEMY, ASSAM (AMENDMENT) ACT, 2020

**AN
ACT**

further to amend the National Law University and Judicial Academy Assam Act, 2009.

Preamble

Whereas it is expedient further to amend the National Law University and Judicial Academy, Assam Act, 2009, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Act No.
XXV of
2009

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows:-

Short title and commencement.

1. (1) This Act may be called the National Law University and Judicial Academy, Assam (Amendment) Act, 2020.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 39.

2 In the principal Act, in section 39,-

(i) for sub-section (1), the following shall be substituted namely :-

“(1) The accounts of the Academy, shall be audited by the Comptroller and Auditor General of India.”

(ii) in sub-section (2), in fourth line, after the word “Academy”, the words “along with the report of the auditor”, shall be deleted.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.